

PROCEEDINGS OF THE DISTRICT JUDGE, KOZHIKODE
Present: - Smt. P.Ragini, District Judge

Sub:-Estt - District Court, Kozhikode - Extension of deputation of Sri.Venkitesh. G. Pai, Clerk, District & Sessions Court, Kozhikode - Bench Clerk in Forest Tribunal at Kozhikode - Sanctioned - Orders - Issued.

- Read:-1. G.O.(Rt.)No.431/2021/F&WLD, Thiruvananthapuram dated 27.12.2021
2. G.O.(Rt.)No.261/2020/F&WLD dated 20.10.2020
3. Letter No. C7-104069/2019/C5 dated 04.10.2021 from the Assistant Registrar, High Court of Kerala.
4. Letter No.C-35/2020 dated 25/05/2020 and 19/06/2020 from the Forest Tribunal / District & Sessions Judge, Kozhikode.
5. Endt on C7-104069/2019/C5 dated 31-12-2021 of the High Court of Kerala.

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ORDER No. A1- 13864/2019.

KOZHIKODE, DATED: 01.01.2022.

The Government of Kerala as per the order read as first above has accorded sanction for extension of deputation to Sri. Venkitesh.G.Pai, Clerk, District & Sessions Court, Kozhikode as Bench Clerk in Forest Tribunal, Kozhikode for a period of one year w.e.f 20.11.2021 under the usual terms and conditions of deputation.

In the above circumstances Sri. Venkitesh. G. Pai, Clerk, District & Sessions Court, Kozhikode is permitted to work as Bench Clerk in the Forest Tribunal, Kozhikode on deputation basis for a period of one year w.e.f 20.11.2021.

Sd/-

DISTRICT JUDGE


To.

1. The IInd Additional District & Sessions Judge / Forest Tribunal, Kozhikode.
2. Sri.Venkitesh G Pai, Clerk

Copy to

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Supdts. II/III/IV, DSA.
3. Section B1 District Court, Kozhikode.
4. File.
5. Proceedings File.

// True Copy / Forwarded / By Order //


Sheristadar.
